



# CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 137/TL/2022

Dated: 10.10.2022

## NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003.

An application under Section 14 & 15 of the Electricity Act, 2003 (the Act) has been made by the Applicant, POWERGRID Bikaner Transmission System Limited (PBTSL), B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110016 for grant of separate transmission licence for (i) Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS scheme, (ii) Implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd. and (iii) Implementation of 2 nos. of 220 kV line bays at 400/220kV Bikaner-II PS for interconnection of 1000 MW solar projects (ACME Solar Holdings Pvt. Ltd, Prerak Greentech Pvt. Ltd.) through RTM mode (hereinafter referred to as the 'transmission scheme').

2. The Central Transmission Utility of India Limited vide its Office Memorandums dated 16.11.2021, 26.4.2022 and 25.8.2022 approved the implementation of subject transmission scheme on RTM mode along with identifying the implementing agency and also addressed the same to Ministry of Power, Government of India.
3. The Central Transmission Utility of India Limited vide its letter dated 20.9.2022 has recommended for grant of separate transmission licence to PBTSL for executing the transmission scheme through RTM route as mentioned in para-1 above.
4. Based on material available on record, the Commission has, vide order dated 7.10.2022 in Petition No. 137/TL/2022, proposed to issue separate transmission licence to the Petitioner for transmission scheme on the Regulated Tariff Mechanism route as noted in para 1 above.
5. A copy of the application, along with its annexures and enclosures, made by the Petitioner for grant of inter-State transmission licence to POWERGRID Bikaner Transmission System Limited before the Commission can be accessed at the website [www.powergrid.in](http://www.powergrid.in) or inspected by any person in the Commission's office by following the laid down procedure.
6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the Applicant, as aforesaid, be sent to the undersigned by 31.10.2022 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
7. The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

(Harpreet Singh Pruthi)  
Secretary